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of foreign companies were laid on the Table of the Rajya Sabha on the 28th August. 1973 in reply to Unstarred Question No. 1201.

Written Answers

(c) The figures of foreign exchange earned as a result of operations of these companies are not available.

Reinvestment of Rupee Profits by Foreign Companies in India

*469. SHRI JAGJIT SINGH ANAND: SHRI BHOLA PRASAD: SHRI BHUPESH GUPTA: SHRI SANAT KUMAR RAHA : SHRI L. MAHAPATRO:

Will the Minister of FINANCE be pleased to state:

- (a) whether the reinvested rupee profits as well as the revalued assets in rupees of the foreign companies are being treated as investments in foreign currency and also treated as India's liabilities;
- (b) whether Government have made any estimate of the increased liabilities so created;
- (c) whether the foreign companies and their branches are issuing bonus shares;
- (d) whether it is a fact that remittances by foreign companies and their branches have lately increased; and
- (e) what is the total remittance made by the branches of foreign companies in India during the last three years and the amount of ;ax paid on the same during this period, compared to the preceding three years?

THE MINISTER OF FINANCE SHRI. Y. B. CHAVAN): (a) and (b) The Reserve Bank of India treats, for the purpose of estimation of long term foreign liabilities the proportionate share of the reinvested profit? (retained earnings) by Foreign Controlled Rupee Companies and the valuation changes recorded by both foreign branches and Foreign Controlled Rupee Companies as a part of foreign investment in India.

(c) Foreign Controlled Rupee Companies like other Indian companies are permitted to issue bonus shares from the Reserves created

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out of genuine profits and share premium ived in cash, after obtaining the consent under the Capital Issues Control Act, 1947. The branches of foreign companies are not litted to issue bonus shares.

- (d) The remittance of profits and dividends by branches of foreign companies and Foreign Controlled Rupee Companies during 1971-72 was Rs. 43.7 crores as against Rs. 51.8 crores in the previous year. The remittance during the period Apiil to December, 1972 was Rs. 37.4 crores as against Rs. 33.8 crores in the corresponding period in the previous yeai (April to December, 1971).
- (e) Remittance-, of profits by branches of foreign companies during the years 1969-70, 1970-71 and 1971-72 weie as under :-

1969-70	{KS. 1		
	201	- 17	12.7
1970-71			13.1
1971-72	N		9.9

(D. :

The amount of income tax etc. paid by these branches during the three years is not available. The current rate of income tax (inclusive of the surcharge) payable by branebei of foreign companies on their Indian income is 73.5 per cent.

Realisation of debt amount from Pakistan

*470. SHRIMATI MAIMOONA SUL-TAN:

SHRIMATI PRATIBHA SINGH: SHRI GANESH LAL MALI:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1028 given in the Rajya Sabha on the 19th March, 1974 and state:

- (a) the details of the efforts made by Government to realise the repayment of debt and interest thereon from Pakistan;
- (b) what are the details of further efforts which are being made or are proposed to be made in that direction: and
- (c) whether this debt would become time barred if not recovered by a certain date, if so, when?